COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

. . .

Versus

APPEAL NO. 185 OF 2018

Dated: 30th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Aryan MP Power Generation Pvt. Ltd.

.... Appellant(s)

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Mr. Tushar Srivastava

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Mr. Tushar Mathur for R-2

<u>ORDER</u>

Learned counsel, Ms. Suparna Srivastava, appearing for the second Respondent prays for eight weeks time to enable her to file her reply in the case.

Learned counsel, Mr. Hemant Singh, appearing for the Appellant, prays for four weeks time to file his rejoinder to the reply to be filed by learned counsel appearing for the second Respondent.

Submissions made by learned counsel for the appearing parties, as stated supra, are placed on record.

Learned counsel appearing for the second Respondent is permitted to file her reply in the case by 24.12.2018, after duly serving copy to learned counsel for the Appellant. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to be filed by learned counsel appearing for the second Respondent by 22.01.2019, after duly serving copy to learned counsel for the second Respondent.

List the matter on <u>14.02.2019</u>, as agreed by the learned counsel for the appearing parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

vt/js